

inhabitants of the border districts and pilgrims, will have to possess valid passports issued by their respective Governments and visas by the other Government as provided in the Agreement of 1954 between India and the People's Republic of China. Our border area is not affected by the Agreement.

**Shri B. D. Pande:** I want to know definitely whether the Kumaon division people who travel to Tibet for trade purposes will have to obtain passports and visas?

**Shri Anil K. Chanda:** The treaty which was signed between India and China was laid on the Table of the House. If the hon. Member looks into it, he will find the requirements of Indians going into Tibet.

**श्री भक्त दर्शन:** क्या यह सत्य है कि नेपाल और तिब्बत के बीच में जो समझौता हुआ है उससे पहले भारत और तिब्बत के बीच में जो समझौता हुआ था उसके कारण नेपाल के व्यापारियों को भारत के व्यापारियों की निस्वत अधिक सुविधायें दी गई हैं, और क्या भारत सरकार प्रयत्न करेगी कि उसी प्रकार की सुविधायें भारतीयों को भी तिब्बत में मिलें ?

**Shri Anil K. Chanda:** This is a specific treaty signed between Nepal and China. It deals with the relations between Nepal and China. We have nothing to do with it.

**श्री भक्त दर्शन:** मेरा मतलब माननीय मंत्री महोदय शायद समझ नहीं पाये, मेरा मतलब यह है.....

**Shri Anil K. Chanda:** The treaty between Nepal and China is patterned on the treaty between India and China.

**Rani of Jhansi Centenary Celebrations**

\*645. { **Shri Bhakt Darshan:**  
**Shri Sanganna:**

Will the Minister of Communications be pleased to refer to the reply given to Unstarred Question No. 916 on the 24th August, 1956 and state:

(a) whether any final decision regarding issue of postage stamps bearing the picture of Rani of Jhansi on the occasion of her Centenary has been taken; and

(b) if so, its nature?

**The Minister in the Ministry of Communications (Shri Raj Bahadur)**

(a) Yes.

(b) The stamps will be issued at the appropriate time in honour of the heroes of the 1857 Movement.

**श्री भक्त दर्शन:** क्या गवर्नमेंट विचार कर रही है कि सन् १९५७ में झांसी की रानी के समान अन्य वीरों की भी स्मृति के रूप में कुछ इस प्रकार के टिकट निकाले जायें ?

**श्री राज बहादुर:** जी हां, ऐसा ही विचार किया जा रहा है और इस कार्य के लिये हम एक समिति नियुक्त करने जा रहे हैं।

**श्री भक्त दर्शन:** इस बारे में कौन-कौन से वीरों के सम्बन्ध में समिति ने अब तक निर्णय कर लिया है ?

**श्री राज बहादुर:** यह तो नहीं कहा जा सकता कि किन-किन के बारे में निर्णय कर लिया गया है या किया जा रहा है। समिति का निर्माण होने के बाद प्रमुख वीरों के नाम प्रायेंगे और प्राशा की जाती है कि जो वीर इस योग्य होंगे उन्हें जरूर इसमें लिया जायेगा।

**श्री विभूती निख:** मैं जानना चाहता हूँ कि क्या इस में कुंभर सिंह का भी नाम आया है ?

**श्री राज बहादुर:** वह भी हैं, तथा तांतिया टोपी भी हैं, नाना साहब हैं, इनके साथ और नाम भी हैं।

**Mr. Deputy-Speaker:** Shri Veeraswamy.

**श्री ब० ब० पांडे:** उसमें मंगल पांडे का नाम भी है ?

**संचार मंत्री (श्री जगजीवन राम):** मंगल पांडे का नाम भी विचाराधीन है।

**Mr. Deputy-Speaker:** I would also request the hon. Ministers, when a Member has not been called and he puts an unauthorised question, that it should not be answered. I expect co-operation from this side also.

**Shri Veeraswamy:** May I know whether there is also a proposal under consi-

deration of the Ministry of Communications to issue stamps bearing the figures who were fighting the Britishers for the freedom of India—for instance, Katta Bomman of the south?

**Shri Jagjivan Ram:** All the heroes of 1857 will be there.

**Mr. Deputy-Speaker:** It cannot be said whether a particular hero would be there or not.

दक्षिणी कोरिया का आरोप

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\*६४६. { श्री रघुनाथ सिंह :  
श्री शिवानंजप्पा :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि क्या यह सच है कि २४ अक्टूबर, १९५६ को संयुक्त राष्ट्र में दक्षिणी कोरिया के प्रतिनिधि ने भारत के विरुद्ध विश्वास भंग करने का आरोप लगाया था कि भारत ने दक्षिणी कोरिया के एक युद्ध बन्दी को गैर कानूनी तौर पर उत्तरी कोरिया को सौंप दिया ?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** This is not quite correct. The South Korean Representative at the United Nations issued a statement regarding "flagrant violation of the Panmunjon Agreements by India." This statement was not issued as a United Nations document or Press release, and was therefore, without any United Nations status. The South Korean Observer at the United Nations also wrote a letter to our Permanent Representative on the 24th October, 1956 which, in substance, repeated the same charges. Needless to say, the charges are absolutely baseless.

2. In accordance with the Agreements concluded at Panmunjon regarding the repatriation of Prisoners of War from Korea, the Government of India which had brought 88 ex-Prisoners of War to India in February 1954, has repatriated those of the Prisoners who wished to proceed to their homelands. Only 2 South Korean Prisoners of War were brought to India, and none of them has been repatriated to North Korea. However, out of the 74 North Koreans who were brought to India, 6 have been repatriated to their fatherland, as a result of their expressed wishes. No ex-Prisoner has been repatriated to any country which was not his fatherland, though some have been sent to neutral countries of their choice in accordance with the terms of the Agreement.

**Shri Joachim Alva:** Is it not true that the United Nations has officially recorded its appreciation of the part played by Indian troops in Korea?

**Shri Anil K. Chanda:** I believe it is so, Sir.

**Lignite Project, Neyveli**

\*647. **Shri Shivannanajappa:** Will the Minister of Production be pleased to state:

(a) whether it is a fact that a Private limited company owned by Government has been registered to run the lignite mining Project at Neyveli;

(b) if so, whether the Directorate of the company has been nominated; and

(c) whether the new company has started functioning?

**The Minister of Production (Shri K. C. Reddy):** (a) Yes, a company known as the Neyveli Lignite Corporation (Private) Limited has been registered at Madras on the 14th November, 1956.

(b) and (c). It is expected that the Directors will be notified and the Company will begin to function with effect from 6-12-56.

**Shri Shivannanajappa:** What are the reasons that prompted the Government to run this project on a private limited Company basis?

**Shri K. C. Reddy:** The same reasons that prompted us to register so many companies to manage State industrial concerns.

**Dr. Rama Rao:** Is it the intention of the Government to start a new company for every State industrial concern that is going to be started?

**Shri K. C. Reddy:** Yes, Sir; by and large that is the present policy of the Government.

**Pandit D. N. Tiwary:** May I know what is the authorised capital of this company?

**Shri K. C. Reddy:** The present share capital of the company is Rs. 25 crores.

**Shri Thanu Pillal:** May I know whether the shares will be held by the Central Government or the State Government?

**Shri K. C. Reddy:** Exclusively by the Central Government.

**Shri C. R. Narasimhan:** What are the activities that this company will take up?

**Shri K. C. Reddy:** Mining lignite and making use of lignite for several purposes.